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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing

**T.A. No. 62/4908/2020
(SWP No. 442/2012)**

This the **10th** day of **May** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sumira Bashir, aged about 37 years, D/o Mohd. Bashir Gani W/o Zulfikar Hassan Basu, R/o Gagribal, Srinagar.

.....Applicant

(Advocate:- Mr. R.A. Jan, Sr. Advocate assisted by Mr. Taha Khalil)

Versus

1. State of J & K through its Principal Secretary to Government, Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.
2. J&K Public Service Commission, through its Secretary, Resham Garh Colony, Bakhshi Nagar, Jammu.
3. Chairman, J&K Public Service Commission, Resham Garh Colony, Bakhshi Nagar, Jammu.
4. Secretary, J&K Public Service Commission, Resham Garh Colony, Bakhshi Nagar, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, 1d. AAG)

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O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Mr. R.A. Jan, learned counsel for the applicant, submits that the TA has become infructuous.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

JNS